

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2654

ANSWERED ON:09.12.2005

SETTING UP OF HYDRO POWER PROJECTS

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Will the Minister of POWER be pleased to state:

- (a) whether the Government is considering to set up additional Hydro-electric Power Projects in the country;
- (b) if so, the details of projects likely to be set up in the country State-wise; especially in Uttar Pradesh during the current Plan;
- (c) the capacity of power likely to be generated by proposed additional power projects and the cost thereof; and
- (d) the policy formulated by the Government for the implementation of these projects and also to clear the projects involving two or more States?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI PRIYA RANJAN DASMUNSI)

(a) : Yes Sir.

(b) & (c) : The details of the projects likely to be commissioned during the current Plan alongwith installed capacity and sanctioned cost thereof are at Annex. No Hydroelectric Project of capacity above 25 MW is planned to be commissioned in the State of Uttar Pradesh during the current Plan.

(d) : Central Public Sector Undertakings (CPSUs) set up Hydroelectric Projects in the State(s) either by themselves or by way of Joint Venture with State Governments and provide 12% free power to the State(s). The CPSUs which require assistance for raising equity are provided budgetary support by the Government of India (GOI). The CPSUs raise debt from the Financial Institutions/bi-lateral/multi-lateral agencies and the projects are set up following the guidelines of the Ministry of Environment and Forests on matters relating to environment and forests and the Ministry of Rural Development on Rehabilitation and Resettlement matters in consultation with the State Government(s). The GOI also assists the State Governments through the Annual Plan Process by providing Central assistance including additional Central assistance and market borrowings for implementing various plan projects and schemes including hydro power projects. It also facilitates funding through bi-lateral/multi-lateral agencies as well as through institutions like the Power Finance Corporation, Rural Electrification Corporation and other financial institutions. Technical guidance is also provided by Central Electricity Authority/Central Water Commission.

In order to speed up the construction of hydro projects, the Government of India has approved a three-stage clearance procedure for hydel projects to be executed by CPSUs. Under Stage-I, survey, investigations and preparation of pre-feasibility report is undertaken; under Stage-II, activities relating to detailed investigations and preparation of Detailed Project Report (DPR), pre-construction activities, infrastructure development and land acquisition are undertaken; and, under Stage-III, the investment decision is accorded after obtaining the approval of PIB/CCEA.

CWC had formulated guidelines for examination of projects from inter- state angle for its internal use in Feb. 1996. As per these guidelines, in case of hydro-electric or thermal projects, requirements for consumptive uses (evaporation, transmission losses etc.) has to be within the allocated shares of the States. In cases where allocations are not decided through Agreements/Tribunal Awards, the consumptive uses have to be concurred by the other co-basin States.

Disputes between States on water sharing are generally being resolved through mutual discussions and agreements arrived at without the direct intervention of the Central Government. Wherever this is not possible, Central Government intervenes and helps in resolving the dispute. In addition to such mutually negotiated settlement there are two formal dispute resolution mechanism available:-

- (i) National Water Resources Council chaired by the Prime Minister with Union Minister of Water Resources as the Vice Chairman and Union Ministers of Finance, Agriculture, Rural Development, Planning, Urban Development, Power, Surface Transport and Science and Technology, Chief Minister of States and Administrators/Lt. Governors of Union Territory as the members.

(ii) Adjudication through Tribunals set up under the provisions of Inter-State River Water Disputes Act, 1956.

ANNEX

ANNEX REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 2654 TO BE ANSWERED IN THE LOK SABHA ON 09.12.2005.

SL. No.	Name of the State	Name of the Projects	Installed Capacity No. X MW	Capacity Sector MW	Sanctioned Cost	Likely date of commission
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Rs. Crores

1. Assam 1. Karbi Langpi 2 X 50 100 State 539.06 2006-07

2. Gujarat 1. Sardar Sarovar 6 X 200+ 1450 State 5502.00 2005-06
5 X 50

3. H.P. 1. Larji 3 X 42 126 State 1221.42 2005-06

4. J&K 1. Dulhasti (NHPC) 3 X 130 390 Central 4819.16 2005-06

2. Baglihar-I 3 X 150 450 State 3810.00 2006-07

5. Kerala 1. Kuttiyadi 2 X 50 100 State 168.28 2006-07
Addl. Ext.

6. Madhya Pradesh 1. Madikheda 2 X 20 40 State 177.39 2006-07
2. Bansagar 2 X 10 20 State 133.10 2006-07
Tons. PH-IV

7. Maharashtra 1. Ghatghar PSS 2 X 125 250 State 1184.60 2006-07

8. Orissa 1. Balimela Extn. 2 X 75 150 State 212.40 2006-07

9. Sikkim 1. Teesta St.V NHPC 3 X 170 510 Central 2198.04 2006-07

10. Tamil Nadu 1. Bhawani Barrage-I 2 X 15 30 State 194.53 2005-06

11. Uttaranchal 1. Tehri St.I (THDC) 4 X 250 1000 Central 6621.32 2005-06

2. Maneri Bhali-II 4 X 76 304 State 1714.41 2006-07

3. Vishnu Prayag 4 X 100 400 Priv 1614.66 2006-07
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